

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

2. I.A. 173/2023
IN
C.P.(IB)-402(MB)/2018

CORAM:SHRI KULDIP KUMAR KAREER, MEMBER (J)
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.01.2023**

NAME OF THE PARTIES: SREI Infrastructure Finance Ltd.

V/s.

Sterling International Enterprises Ltd

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

I.A. 173/2023

Mr. Aniruth Purushothaman, counsel appearing for the liquidator is present through virtual hearing.

The above application is filed by the liquidator seeking extension of 180 days from 15.02.2023 for completion of liquidation process.

The counsel appearing for the liquidator submits that some of the assets of the Corporate Debtor are still pending to be sold and the liquidator intends to explore all options to sell the assets of the Corporate Debtor.

After hearing the submissions of the counsel appearing for the liquidator, this bench partly **allowed** the present application granting 90 days extension from 15.02.2023. Liquidator shall complete the liquidation process within extended period of time.

With the above directions, the above application is **disposed of**. List this matter on **03.03.2023**.

Sd/-
MADHU SINHA
Member (Technical)
/RKS/

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)